

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI**

Original Application No. 295 of 2023

In the matter of

Dimpal Kumar

.....Applicant

V/s

State of Punjab & Ors.

.....Respondent

Fresh Action taken report of Punjab Pollution Control Board through Er. Kamal Singla, Environmental Engineer, Regional Office, Sri Fatehgarh Sahib, in compliance of order dated 23.07.2024.

Respectfully Showeth:

1. That briefly stated, in the background of the submissions made by the counsel for the applicant that the order has been passed by the Board in respect of 24 number of defaulting units, but they have not complied with the same, the Hon'ble National Green Tribunal has passed an order dated 23.07.2024 thereby directing the Punjab Pollution Control Board to file a fresh action taken report within 04 weeks.
2. That in compliance to the orders passed by the Hon'ble Tribunal, the Board has sought report from the Regional Office, Fatehgarh Sahib, wherein it

was reported that industries are operating without conversion to PNG and are violating the directions issued by the Board.

3. That the competent authority of the Board has considered the matter and decided to issue directions to the industries u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 not to operate the industry till compliance is made and consent of the Board is obtained.
4. That further it is submitted that out of the 24 violating industries, five industries have converted to PNG in compliance to the directions issued by the Board. A list of 05 industries is enclosed as **Annexure -A**. 01 industry has been closed and information in this regard is placed at **Annexure-B**.
5. That it is relevant to mention here that out of the 05 industries which had converted to PNG, only two industries have obtained the consent to operate of the Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. 03 industries are still in violation as they have not obtained the consent of the Board and had also not deposited the amount of Environmental Compensation and Bank Guarantee.
6. That the competent authority of the Board has decided to invoke the provisions of the 31-A of the Air (Prevention and Control of Pollution) Act, 1981 to the issue the following directions to the industries which are in default

"That the industry shall not operate its unit on any fuel other than PNG and without obtaining the consent of the Board."

A list of 21 industries is enclosed as **Annexure-C** in this regard.

7. That it is pertinent to mention here that the Board has directed the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib to submit compliance report within a period of 04 weeks. It has been made clear in the directions issued u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 that in case of failure to

comply with the directions issued by the Board, the industries and its proprietors / responsible persons liable to comply with the directions will be liable for action u/s 37 (1) of the Air (Prevention and Control of Pollution) Act, 1981.

8. That the photocopies of the directions issued by the Board u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 to 21 number of industries are collectively enclosed as **Annexure-D**.
9. That the fresh action taken report is hereby submitted on behalf of Punjab Pollution Control Board in compliance to order dated 23.07.2024 for kind consideration of the Hon'ble National Green Tribunal.

Submitted by



**(Er. Kamal Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Fatehgarh Sahib**

Date: 23.8.24

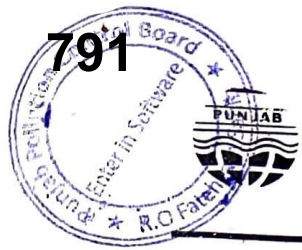
Place: Fatehgarh Sahib

Annexure-A

Sr. No.	Name of the Industry	Address	Type
1	Vaibhav Enterprises	St. no. 1/4, Behind S.D. Model School, Mugal Majra	Kothali Furnace
2	Radhey Alloys L/o Shiva Alloys	Amloh Road, Village Kumbh, Mandi Gobindgarh	Annealing Furnace
3	Punjab Forging Industries	G.T. Road, Sirhind Side, Mandi Gobindgarh	Forging
4	Amar Forging	Vill Kumbh, Amloh Road, Mandi Gobindgarh	Forging
5	C.S. Forgings Pvt. Ltd.	Amloh Road, Mandi Gobindgarh	Forging

Annexure-B

Sr. No.	Name of the Industry	Address	Type	Remarks
1	ANG Agro Industry	F-15 & F-13, Focal Point, Mandi Gobindgarh	Agriculture Parts	The industry was issued directions u/s 33-A of the Water Act, 1974 and u/s 31-A of the Air Act, 1981 vide Board's letter no. 238 dated 19.04.2024 for not carry out any industrial activity without prior permission of the Board.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. _____
To _____

REGISTERED

Dated: _____

M/s ANG Agro Industries,
F-15 & F-30,
Focal Point, Amlah,
Distt. Fatehgarh Sahib.



A 43/21
000
23/04
ਦਾਤਾ: 23/04

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC)/ operate of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an outlet/ plant for discharge of effluent/ emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an outlet/ plant for discharge of effluent/ emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate effluent treatment plant/ air pollution control devices, so-as to contain the various pollutants in the effluent/ emissions discharged by the industry, within the standards laid down by the Board.

And whereas, the industry was granted consent to operate under Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/FGS/2022/17587555 dated 06/01/2022 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2022/17587552 dated 06/01/2022 both are valid upto 30/09/2024 for manufacturing of Agriculture Implements @ 650 Kgs/day with certain conditions mentioned therein.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024 and observed that the industry has been permanently closed, due to the sale of its land. No machinery was available at site during the visit.

And whereas, the matter has been considered by the Competent Authority and decided to revoke/ cancel the consents to operate granted to the industry under Water (Prevention & Control of Pollution) Act, 1974 and to issue directions u/s 33-A of the Air (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 that "The industry shall not restart any industrial activity at the site without prior permission of the Punjab Pollution Control Board".

And whereas, the consents to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was revoked/ cancelled vide no. 234 and 236 dated 18/04/2024 respectively, due to the aforesaid reasons

Now, therefore, the Chairman, Punjab Pollution Control Board, in exercise of the powers conferred upon u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"The industry shall not restart any industrial activity at the site without prior permission of the Punjab Pollution Control Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 41 (1) of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 239

SA
Sr. Environmental Engineer (ZP-II)

For & on behalf of Chairman

Dated 19/4/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is requested to keep vigil at the site of the industry during visit to the area.

[Signature]
Sr. Environmental Engineer (ZP-II)

For & on behalf of Chairman

AS

Annexure-C

Sr. No.	Name of the Industry	Address	Type
1	Vaibhav Enterprises	St. no. 1/4, Behind S.D. Model School, Mugal Majra	Kothali Furnace
2	Steelage Refractories Pvt. Ltd.	G.T. Road, Talwara Road, Sirhind Side, Mandi Gobindgarh, Fatehgarh Sahib	Ceramic
3	Singhal Ceramics	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Ceramic
4	Simar Steel Industries	Vill. Majri Mishri Wali, Mandi Gobindgarh	Kothali Furnace
5	Shiva Ceramics	Vill. Jalalpur, Kumbh Road, Amloh Fatehgarh sahib	Ceramic
6	Samrat Ceramics	Vill. Talwara G.T. Road, Sirhind Side, Mandi Gobindgarh	Ceramic
7	S.R. Ceramics & Enterprises	G.T. Road, Sirhind Side, Mandi Gobindgarh	Ceramic
8	R.P. Ceramics	Vill Chanalon, Fatehgarh Sahib	Ceramic
9	Parvati Ceramics	Village Wazir nagar, Mandi Gobindgarh	Ceramic
10	Mittal Refractories	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Ceramic
11	Mb Ceramics (formerly Known As Mitali Steels),	Vill. Kumbh, Amloh Road, Mandi Gobindgarh, Amloh, Fatehgarh Sahib	Ceramic
12	Jaisleen Ceramics	Vill. Majri Mishriwali, Mandi Gobindgarh	Ceramic
13	Gupta Ceramics	G.T. Road, Sirhind Side, Mandi Gobindgarh	Ceramic
14	Ansari Metal industries	Bidhi Chand Colony, Sector 23-B, Ward no. 15, Mandi Gobindgarh	Kothali Furnace
15	Amar Forging	Vill Kumbh, Amloh Road, Mandi Gobindgarh	Forging
16	Agni Refractories (P) Ltd.	G.T. Road, Vill. Ajnali, Mandi Gobindgarh	Ceramic
17	Reyance Ceramics L/o Aggarwal Ceramics	Vill. Mullanpur, Ambey Majra	Ceramic
18	C.S. Forgings Pvt. Ltd.	Amloh Road, Mandi Gobindgarh	Forging
19	Mela Ram Ispat	Vill- Jalalpur, Amloh Road, Mandi Gobindgarh	Forging
20	Unique Ceramics (Formerly G.S. Ceramics)	Vill. Harbanspura, Sirhind	Ceramic
21	M/s Khan Metals	Bidhi Chand Colony, Ward No. 15, Mandi Gobindgarh, Distt. Fatehgarh Sahib	Kothali Furnace



No. _____

REGISTERED

Dated : _____

To

M/s Vaibhav Enterprises,
St. no. 1/4, Behind S.D. Model School,
Mugal Majra, Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
21/07/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a kothali unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11328171 dated 24/10/2019 valid upto 30/09/2023 for manufacturing of Aluminum i.e. Bars, Kadhai & Patilas @ 200 Kg/day.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Aluminum i.e. Bars, Kadhai & Patilas.
2. The industry has installed 4 no. Kothali Furnace, which are connected with Wet Scrubber as APCD.
3. The industry is still using hard coke in the furnace.

And whereas, the industry has failed to comply with the State Fuel Policy, directions issued by the Board and has committed violations by using hard coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 694 dated 29/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has shifted to LPG as fuel; however, it has not submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10/04/2024. The industry is operating its unit without the valid consent of the Board there by violating

the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violation of the provisions of Air Act, 1981.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.


Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

“That the industry shall not operate its unit, without complying with the decisions of hearing held on 26-04-2024 and without obtaining the consent of the Board”.

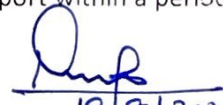
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2098

Dated 19-8-24


Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. _____ REGISTERED Dated: _____

To

M/s Steelage Refractories Pvt. Ltd.,
G.T. Road, Talwara Road,
Sirhind Side, Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
M/s
21/8/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/23221647 dated 06/09/2023 which was valid upto 31/12/2023 for manufacturing of Fire Bricks, BP set & other refractories items and Sleeves & Boards, Teaming compound, Ladle cover, repsil, casting powder, nozzle filling garseal, garpack @ 32 MTD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Abhinadan Garg (MD) of the industry was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was found in operation at the time of visit.
2. The industry is using pet-coke as well as PNG in the tunnel kiln.
3. The industry has not provided adequate plantation area.
4. The industry has not provided Environmental Data Board at the entrance of the main gate.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 16/04/2024, which was held on 26/04/2024, due to administrative reasons.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 623 dated 22/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 26-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 26-04-2024 and without obtaining the consent of the Board".


In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

34
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

Endst. No. 2102

Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

A2



No. _____

REGISTERED

Dated : _____

To

M/s Singhal Ceramics,
Village Kumbh, Amloh Road,
Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
ਮੁਕਤਸਰ

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11254021 dated 28/11/2019 valid upto 30/09/2024 for manufacturing of BP Set, Fire Bricks & Refractories Goods @ 20 TPD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Atul Singhal, Manager of the industry was contacted. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing BP Set, Fire Bricks & Refractories Goods.
2. The industry has installed 1 no. Tunnel Type Kiln of capacity 20 TPH, which is connected with Alkali Scrubber as APCD.
3. The industry is still using Pet coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 524 dated 14/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank

guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

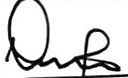
"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2106

^{SN}
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s Simar Steel Industries,
Village Majri Mishri Wali,
Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਰ
ਵਾਤਾ: ਇੰਜੀ:
ਮੁਕਤਸਰ

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a kothali unit and has availed the auto renewal policy and obtained 'consent to operate' under Pollution) Act, 1981 vide no. CTO/Renewal/FGS/2024/25228479 dated 28/03/2024 valid upto 28/03/2026 for manufacturing of Purified Aluminum Ingots @ 40 TPD without shifting to PNG.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of aluminum ingots.
2. The industry has installed one furnace of capacity 5 MTD, one rotary furnace of capacity 4 MTD, which are connected with common wet scrubber as APCD.
3. The industry is still using furnace oil in the furnace
4. There is no disposal of domestic effluent. The domestic effluent is being discharging on unknown place through tankers.

And whereas, the industry has failed to comply with the State Fuel Policy, directions issued by the Board and has committed violations by using furnace oil as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The consent to operate auto renewed by the industry under Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
3. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
4. The industry shall submit bank guarantee amounting to Rs. 3.0 Lakh within 7 days, as an assurance to comply with the Environmental Laws.
5. The Environmental Engineer (Computers) shall put a patch on the OCMMS ID of the industry, so as to restrict it from obtaining the auto renewal consent under the Air (Prevention & Control of Pollution) Act, 1981.
6. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 595 dated 21/05/2024 for compliance. The consent to operate auto renewed by the industry was cancelled vide Board's letter no. 598 dated 21/05/2024.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10/04/2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

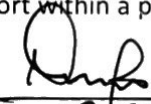
"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10/04/2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2128

34
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
B2



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s Shiva Ceramics,
 Village Jalalpur, Kumbh Road,
 Mandi Gobindgarh,
 District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ

ਵਾਤਾ: ਇੰਜੀ.

M/S
21/8/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11398176 dated 29/10/2019 valid upto 30/09/2024 for manufacturing of BP Set, Fire Bricks & Refractories Goods @ 7200 MTD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Atul Singhal, Manager of the industry was contacted. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing BP Set, Fire Bricks & Refractories Goods.
2. The industry has installed 1 no. box Type furnace a still using pet coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 520 dated 14/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of

803

the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board".

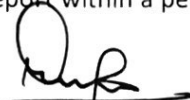

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

²⁴
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

Endst. No. 2108

Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman




ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s Samrat Ceramics,
Village Talwara G.T. Road,
Sirhind Side, Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
ਸ਼ੀਮ 24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10669850 dated 30/07/2019 valid upto 30/09/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 7200 MT/Year subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Mukesh Singla, (Proprietor) of the industry was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was not in operation. The representative of the industry informed that the industry is temporary closed from more than one month due to the maintenance work of the kiln.
2. The industry has installed pulverizer, equipped with inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
3. The industry has installed alkali scrubber as APCD with tunnel type kiln.
4. The industry has installed online pH meter to monitor pH of the scrubbing water and the SO₂ meter on the stack.
5. The industry has not provided Environmental Data Board at the entrance of the main gate.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act; 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 26/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.

5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 609 dated 21/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 26-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 26-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

24
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

Endst. No. 2110

Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.

Quf
19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s S.R. Ceramics & Enterprises,
G.T. Road, Sirhind Side,
Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
21/03/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2018/7791830 dated 23/07/2018 valid upto 30/09/2022 for manufacturing of B.P. Set/ Tiles/Nozzles @ 5760 MT/Year subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Sudhir Bassi, Manager of the industry was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed one no. tunnel type kiln and is using pet coke as fuel
2. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found in operation during visit.
3. The industry has installed bag filter house as APCD for the control of process emissions to be generated from the raw material handling and processing section.
4. The industry has installed pulverizer for the crushing of pet coke and it has provided bag filter as APCD.
5. The industry has provided Environmental Data Board at the entrance of the main gate, however the same was not maintained by the industry.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 26/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 617 dated 21/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 26-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

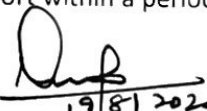
"That the industry shall not operate its unit, without complying with the decisions of hearing held on 26-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2114

29
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s R.P. Ceramics,
 Vill. Chanalon, Tehsil Sirhind,
 District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
 ਵਾਤਾ: ਟਿੱਸੀ:
 21/03/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Renewal/FGS/2019/10194793 dated 20/06/2019 valid upto 30/09/2022 for manufacturing of refractory goods @ 300 MT/Month subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Ashok Kumar, Supervisor of the industry was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed one no. tunnel type kiln and is using pet coke as fuel.
2. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found not in operation during visit.
3. The industry has installed pulverizer for the crushing of pet coke and it has provided bag filter as APCD.
4. The industry has not provided Environmental Data Board at the entrance of the main gate.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 26/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 615 dated 21/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 26-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 26-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

SD
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

Endst. No. 8112

Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.

[Signature]
19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

[Signature]



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s Parvati Ceramics,
Village Wazir Nagar,
Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
21/5/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Renewal/FGS/2019/9204278 dated 13/03/2019 valid upto 30/09/2023 for manufacturing of refractory goods @ 25 MTD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and during visit, it was observed as under:

1. The industry was found in operation and engaged in the business of refractory goods.
2. The industry has installed box type furnace and still using pet coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 518 dated 14/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of

the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2094

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Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.

Ans
19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

M



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 E mail: ppccbzop2@gmail.com, Web: www.ppcb.gov.in



No. 2189

Regd.

Dated: 21-8-24

To

M/s Mittal Refractories,
 Village Kumbh, Amloh Road,
 Mandi Gobindgarh,
 District Fatehgarh Sahib.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Renewal/FGS/2019/10494511 dated 23/07/2019 valid upto 30/09/2024 for manufacturing of B.P. Set Fire Bricks & Other Refractories Bricks @ 23 MTD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and during visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing B.P. Set Fire Bricks & Other Refractories Bricks.
2. The industry has installed 01 no. tunnel type kiln furnace, which is connected with alkali scrubber as APCD.
3. The industry is still using pet coke in the furnace.
4. There is no disposal of domestic effluent. The domestic effluent is being discharging on unknown place through tankers.
5. The industry has not maintained the Environmental Data Board.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

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And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 533 dated 14/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lakh as well as bank guarantee amounting Rs. 3.0 lakh within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide Board's letter no. 2103 dated 19/08/2024, due to the reasons mentioned therein.

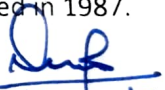

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

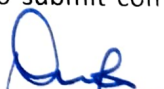

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2190


19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 21-8-24 

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman 



No. _____

REGISTERED

Dated : _____

To

M/s MB Ceramics (formerly Known as Mitali Steels),
Village Kumbh, Amloh Road,
Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
14/03/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Renewal/FGS/2023/21898875 dated 23/05/2023 valid upto 31/12/2023 for the manufacturing of Nozzles/ Fire Bricks and Other Refractory Items @ 24 MTD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and during visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing Nozzles/ Fire Bricks and Other Refractory items.
2. The industry has installed one no. tunnel type kiln, which is connected with alkali scrubber as APCD.
3. The industry is still using Pulverized Coal in its furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 524 dated 14/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2120

Sy
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.

Dr
18/8/24
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s Jaisleen Ceramics,
Village Majri Mishri Wali,
Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
ਮੁਕਤੀ 12/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Renewal/FGS/2023/21763068 dated 10/05/2023 valid upto 31/12/2023 for manufacturing of BP set, Fire Brick & Tiles, Ladle Sleave, Stand Brick @ 15 MFD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and during visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing BP set, Fire Brick & Tiles, Ladle Sleave, Stand Brick.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 540 dated 14/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10-04-2024. The

industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under.

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board".

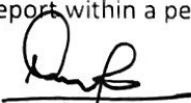
In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2122

Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.

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Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman


19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s Gupta Ceramics,
G.T. Road, Sirhind Side,
Mandi Gobindgarh
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਰ

ਦਾਤਾ: ਇੰਜੀ.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Varied/FGS/2023/21598358 dated 25/04/2023 both were valid upto 31/12/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 15 MTD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Sudhir Bassi, Manager was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed one no. tunnel type kiln and is using pet coke as fuel.
2. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found not in operation during visit.
3. The industry has installed pulverizer for the crushing of pet coke and it has provided bag filter as APCD. But during visit, APCD was not in operation and all the fumes generated from the crushing of coke were escaped into the atmosphere.
4. The industry has installed bag filter house as APCD for the control of process emissions to be generated from the raw material handling and processing section.
5. The industry has installed online SO₂ meter on the stack; however, the same was not in operation during visit.
6. The industry has not provided adequate plantation area.
7. The industry has provided Environmental Data Board at the entrance of the main gate; however, the same was not maintained by the industry.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 26/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.

4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 611 dated 21/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 26-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 26-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2118

Sy
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.

[Signature]
19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@gmail.com, Web : www.ppcb.gov.in

No. 2160

Regd.

Dated: 20/8/24

To

M/s Ansari Metal industries,
Bidhi Chand Colony, Sector 23-B,
Ward no. 15, Mandi Gobindgarh,
District Fatehgarh Sahib.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2020/13727814 dated 09/10/2020 valid upto 30/09/2025 for manufacturing of Aluminum Bars & Shots @ 0.45 MTD.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing Aluminum Bars & Shots.
2. The industry has installed furnace of capacity 0.5 TPH and is still using Hard Coke in the furnace as fuel.

And whereas, the industry has failed to comply with the State Fuel Policy, directions issued by the Board and has committed violations by using hard coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, show cause notice for cancellation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The consent to operate auto renewed by the industry under Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
3. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
4. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
5. The Environmental Engineer (Computers) shall put a patch on the OCMMS ID of the industry, so as to restrict it from obtaining the auto renewal consent under the Air (Prevention & Control of Pollution) Act, 1981.
6. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 588 dated 21/05/2024 for compliance. The consent to operate granted to the

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Industry under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide Board's letter no. 591 dated 21/05/2024.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lakh as well as bank guarantee amounting Rs. 3.0 lakh within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10/04/2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

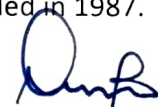
And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

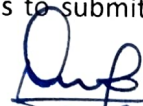
"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10/04/2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2161


20/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 20/8/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


20/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 E-mail : ppcbzop2@gmail.com, Web : www.ppcb.gov.in



No. ੪੧੫੪

Regd.

Dated: ੨੦/੪/੨੫

To

M/s Amar Forging,
 Village Kumbh, Amlah Road,
 Mandi Gobindgarh,
 District Fatehgarh Sahib.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a forging unit and was granted 'consent to operate' under under Air Act, 1981 vide no. CTOA/Renewal/FGS/2023/23235078 dated 13/12/2023 valid upto 30/09/2027 for manufacturing of Forged Roll, Shafts, Blocks, Rings etc. @ 07 TPD subject to the suitable conditions and one of the additional condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Forged Roll, Shafts, Blocks, Rings etc.
2. The industry has installed box type furnace and is still using coal in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 12/06/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The consent to operate granted to the industry under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
3. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
4. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

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And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 600 dated 21/05/2024 for compliance. The consent to operate granted to the industry was cancelled vide Board's letter no. 603 dated 21/05/2024.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

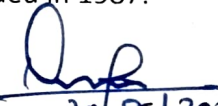
Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

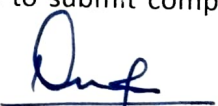
"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2149

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


20/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 20/8/24


20/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s Agni Refractories (P) Ltd.,
Village Ajnali G.T. Road, Sirhind Side,
Mandi Gobindgarh,
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ-
21/03/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Renewal/FGS/2023/22307473 dated 23/06/2023 both were valid upto 31/12/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 10 MTD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Gurmeet Singh (Accountant), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was not in operation. The representative of the industry has informed that the industry is temporary closed from more than a month due to the maintenance work of the kiln.
2. The industry has installed pulverizer, equipped with inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
3. The industry has installed alkali scrubber as APCD with tunnel type kiln.
4. The industry installed online pH meter to monitor pH of the scrubbing water and the SO₂ meter on the stack.
5. The industry has not provided adequate plantation area.
6. The industry has not provided Environmental Data Board at the entrance of the main gate.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 26/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry shall provide Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.

5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 621 dated 22/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 26-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 26-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2116

Sd/
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.

[Signature]
19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s Reyance Ceramics L/o Aggarwal Ceramics,
Village Mullanpur, Ambey Majra Road,
Mandi Gobindgarh, District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
16/03/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Renewal/FGS/2019/10974433 dated 16/09/2019 valid upto 31/03/2021 for manufacturing of Ceramics and Refractory goods @ 25 MTD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of ceramics and refractory goods.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 522 dated 14/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of

the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

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Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

Endst. No. 2124

Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.

19/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 E-mail : ppcbzop2@gmail.com, Web : www.ppcb.gov.in



No. 7138

Regd.

Dated: 20/8/24

To

M/s C.S. Forgings Pvt. Ltd.,
 Amloh Road, Mandi Gobindgarh,
 Distt. Fatehgarh Sahib.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a forging unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21510153 dated 12/06/2023 valid upto 31/12/2023 subject to the suitable conditions and one of the additional condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, thereafter, the industry had obtained consent to operate through auto renewal under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/FGS/2024/24792067 dated 22/02/2024 valid upto 22/02/2025.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024 and observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Forged Roll Metal Roll, Shaft Gears Block etc. @ 10 MTD.
2. The industry has installed 2 box-type furnaces, but only one is in operation, using Pulverized Coal as fuel.
3. The industry has installed wood based boiler.
4. The industry has installed a common wet scrubber with both box-type furnaces as APCD and a cyclone with a wood-based boiler.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 12/06/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The consent to operate obtained by the industry through auto renewal policy under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 be revoked/ cancelled.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.

829 The industry shall apply for varied consents to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 within 7 days.

5. The Regional Office, Fatehgarh Sahib shall visit the industry to process the consent cases to be applied by the industry on merits.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 1239 dated 04/07/2024 for compliance. The consents to operate auto renewed by the industry was revoked/ cancelled vide Board's letter no. 2136 dated 19/08/2024.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lakh as well as bank guarantee amounting Rs. 3.0 lakh within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 12-06-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

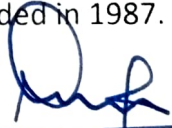
Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

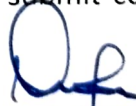
"That the industry shall not operate its unit, without complying with the decisions of hearing held on 12-06-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2139

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


 20/8/2024
 Sr. Environmental Engineer (ZP-II)
 For & on behalf of Chairman
 Dated 20/8/24


 20/8/2024
 Sr. Environmental Engineer (ZP-II)
 For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 E-mail : ppcbzop2@gmail.com, Web : www.ppcb.gov.in

No. ੨/੫੫

Regd.

Dated: ੨੦/੪/੨੫

To

M/s Mela Ram Ispat,
 Village Jalalpur, Amloh Road,
 Mandi Gobindgarh,
 District Fatehgarh Sahib

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a forging unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21343192 dated 05/05/2023 valid upto 30/09/2030 for manufacturing of Forged Blanks & Other Forged Products @ 2.5 MTD under green category for using PNG as fuel.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Forged Blanks & Other Forged Products.
2. The industry has installed 01 no. hammer of capacity 01 Ton and is still using coal in the furnace as fuel.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The consent to operate auto renewed by the industry under Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
3. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
4. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
5. The Environmental Engineer (Computers) shall put a patch on the OCMMS ID of the industry, so as to restrict it from obtaining the auto renewal consent under the Air (Prevention & Control of Pollution) Act, 1981.

6831 The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 585 dated 21/05/2024 for compliance. The consent to operate granted to the industry was cancelled vide Board's letter no. 593 dated 21/05/2024.

And whereas, the varied consent to operate under Air (Prevention & Control of Pollution) Act, 1981 applied by the industry was refused online vide no. 1074 dated 20.06.2024, due to the reasons mentioned therein.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lakh as well as bank guarantee amounting Rs. 3.0 lakh within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 10-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

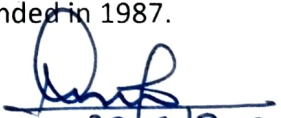
Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

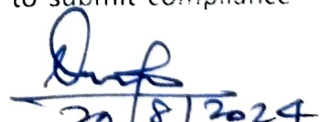
"That the industry shall not operate its unit, without complying with the decisions of hearing held on 10-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2145

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


20/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman
Dated 20/8/24


20/8/2024
Sr. Environmental Engineer (ZP-II)
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated : _____

To

M/s Unique Ceramics (Formerly G.S. Ceramics),
Vill. Harbanspura, G.T. Road,
Sirhind Side, Mandi Gobindgarh
District Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ.
21/04/24

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no R15FGSCTOA3118342 dated 31/08/2015 valid upto 30/06/2020 for manufacturing of BP Sets & Fire Bricks @ 17 MTD and Grog @ 3 MTD subject to one of the main condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Abhinadan Garg (MD), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was found in dismantled condition and the representative of the industry has informed that the industry was temporarily closed.
2. The industry has installed pulverizer, equipped with inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
3. The industry has installed alkali scrubber as APCD with tunnel type kiln.
4. The industry has not provided adequate plantation area.
5. The industry has not provided Environmental Data Board at the entrance of the main gate.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy, directions issued by the Board and has committed violations by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 26/04/2024.

And whereas, after hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 613 dated 21/05/2024 for compliance.

And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has neither shifted to PNG as fuel nor submitted Environmental Compensation amounting Rs. 2.0 lacs as well as bank guarantee amounting Rs. 3.0 lacs within the stipulated time period. As such, the industry has failed to comply with the above said decisions of hearing held before Chairman of the Board on 26-04-2024. The industry is operating its unit without the valid consent of the Board there by violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of Air Act, 1981 and is causing the pollution in the area.


And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

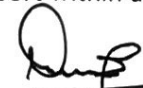
"That the industry shall not operate its unit, without complying with the decisions of hearing held on 26-04-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst. No. 2100


 Sr. Environmental Engineer (ZP-II)
 For & on behalf of Chairman
 Dated 19-8-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


19/8/2024
 Sr. Environmental Engineer (ZP-II)
 For & on behalf of Chairman





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
 E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in



No. 3146

Regd.

Dated: 20/8/24

To

M/s Khan Metals,
 Bidhi Chand Colony, Ward no. 15,
 Mandi Gobindgarh,
 District Fatehgarh Sahib.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas it is mandatory on the part of the industry to obtain Consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish a plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry, within the standards laid down by the Board/MoEF & CC.

And whereas, the industry is a small scale aluminium melting unit and was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and vide no. CTOA/Renewal/FGS/2021/15993106 dated 17/08/2021 valid upto 31/03/2022 with certain conditions therein and special condition that the industry shall explore the possibility to shift its unit from hard coke to PNG after consulting with experts of such field.

And whereas, a complaint was received from Sh. Sultan Mohammad, Mandi Gobindgarh through Govt. of Punjab, Science, Technology and Environment Department, Chandigarh vide its memo No. 10/02/2024-STE/751503 dated 01/01/2024 regarding air pollution being caused while operating the aluminium furnace. Accordingly, the industry was visited by the officer of the Regional Office, Fatehgarh Sahib to verify the latest status of the industry on 01/02/2024 and it was observed as under:

1. The industry was in operation and is engaged in the manufacturing of aluminium bricks by using aluminium waste as raw material.
2. The industry has installed 03 no. Kuthali furnaces provided individual hoods attached with common duct alongwith wet scrubber as APCD. During visit, wet scrubber was not in operation as the water pump was out of order which was sent to mechanic for its repair as stated by Mr. Monu, Forman/Karigar of the industry. Emissions were spreading in the premises and escaping into atmosphere passing through the shed of industry.
3. The industry has not installed energy meter with its APCD.
4. The industry had applied for renewal of consents to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 without compliance of decisions of proceedings of personal hearing given to it. As such, the applications were returned and the industry has failed to re-apply the same.
5. The industry is using hard coke as fuel in its Kuthali furnaces.

And whereas, the industry has failed complied with the conditions of consent to operate earlier granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Acts and causing pollution intentionally & deliberately in the vicinity.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chief Environmental Engineer on 27/03/2024. No one from the industry attended the hearing on said date, neither submitted any reply of the notice served to it. The matter was considered by the Competent Authority and decided to give another opportunity of personal hearing on 02/05/2024.

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And whereas, after hearing the officers of the Board and representative of the industry, the Chief Environmental Engineer (B) of the Board decided as under:

1. The industry shall run its unit on PNG for 15 days on trial basis. The Environmental Engineer, Regional Office, Fatehgarh Sahib shall be present during the trial and shall submit his report/ recommendations on the feasibility of using PNG as fuel in such type of units within 15 days.
2. Further action will be taken on receipt of report from the Environmental Engineer, Regional Office, Fatehgarh Sahib.

And whereas, the proceedings of the hearing were conveyed to the industry vide Board's letter no. 708 dated 30/05/2024 for compliance.

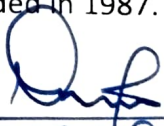
And whereas, as per report of Regional Office, Fatehgarh Sahib, the industry has not complied with the above said decisions of hearing held before the Chief Environmental Engineer (B) of the Board on 02/05/2024. The industry is operating its unit without the valid consent of the Board as required under the Air (Prevention & Control of Pollution) Act, 1981. Thus, the unit is being operated in violations of the provisions of said Act and is causing the pollution in the area.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to not to operate the industry till compliance is made and the consent of the Board is obtained.

Now, therefore, Competent Authority of the Board, in exercise of the powers conferred u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 hereby directs as under:

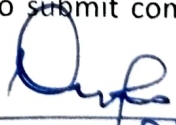
"That the industry shall not operate its unit, without complying with the decisions of hearing held on 02-05-2024 and without obtaining the consent of the Board".

In case of failure to comply with the above said directions, the industry and its Prop. or any other person(s) responsible to comply with the above directions are liable for action u/s 37 (1) of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.


 20/8/2024
 Sr. Environmental Engineer (ZP-II)
 For & on behalf of Chairman
 Dated 20/8/24

Endst. No. 2147

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib with directions to submit compliance report within a period of 4 weeks.


 20/8/2024
 Sr. Environmental Engineer (ZP-II)
 For & on behalf of Chairman
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